GOVERNMENT OF INDIA MINISTRY OF PLANNING

LOK SABHA UNSTARRED QUESTION NO. 2225 TO BE ANSWERED ON 11.12.2015

EXPANDING ROLE OF NITI AAYOG

2225. SHRI VIJAY KUMAR HANSDAK:

Will the Minister of **PLANNING** be pleased to state:

- (a) whether the Government is working towards expanding the role of NITI Aayog so that it does not restrict itself just with the allocation of funds to States but also play an important role ranging from process of tax collection and disinvestment to the preparation of budget;
- (b) if so, the details thereof;
- (c) whether the Government proposes to include other economists and experts into the NITI Aayog; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) MINISTRY OF PLANNING AND MINISTER OF STATE FOR DEFENCE (RAO INDERJIT SINGH)

(a)&(b) The Allocation of Business Rules for NITI Aayog inter-alia define its functions: (i) to evolve a shared vision of national development priorities, sectors and strategies with the active involvement of States in the light of national objectives and (ii) to design strategic and long term policy and programme frameworks and initiatives and monitor their progress and their efficacy. These functions in a way influence budget-making. Budget-making of Central Ministries / Departments and allocation of funds to States per se is not a function of NITI Aayog.

(c)&(d) The NITI Aayog's resolution envisages a full time organisational framework comprising of fulltime members with diverse subject expertise and part-time members maximum of two from leading universities, research organisations and other relevant institution in an ex-officio capacity on a rotational basis. There is also a provision for experts, specialists and practitioners with relevant domain knowledge to be nominated as special invitees by the Prime Minister. NITI Aayog's objective is to provide advice and encourage partnerships between key stakeholders, national and international thinktanks, as well as educational and policy research institutions.